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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.1039 OF 2007

ALLAHABAD THIS THE 18<sup>TH</sup> DAY OF OCTOBER, 2007

HON'BLE MR. K. S. MENON, MEMBER-A

- 1. Karedeen Son of Ram Adhar,  
Resident of Village Kotwa South,  
Post Jamunipur,  
District-Allahabad.
  - 2. Harish Chandra Son of Raghubar,  
Resident of Village and Post Jamunipur,  
District-Allahabad.
- . . . . .Applicants

By Advocate : Shri Vinod Kumar

Versus

- 1. Union of India,  
through General Manager,  
North Central Railway,  
Allahabad.
  - 2. Divisional Railway Manager, D.R.M. Office,  
North Central Railway,  
Allahabad.
  - 3. Divisional Personnel Officer,  
D.R.M. Office, North Central Railway.
  - 4. Divisional Superintending Engineer-II,  
D.R.M. Office, N.C.R.,  
Allahabad.
- . . . . .Respondents

By Advocate : Shri P. N. Rai

ORDER

This OA has been filed challenging the order issued by Assistant Divisional Personnel Officer, North Central Railway, Allahabad issued on 28.09.2007 in which the applicant's request for being considered for screening test to be held on 16.10.2007 was rejected. The screening test on 16.10.2007 was

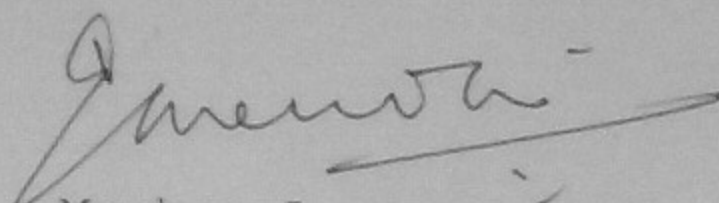
(3)

postponed and ~~on~~<sup>at</sup> the next date ~~on~~<sup>at</sup> which it has to take place is 19<sup>th</sup> and 20<sup>th</sup> October 2007. The applicants stated that person's juniors to them have been permitted to appear in the screening test whereas they have not been allowed on the ground that they are over age.

2. The respondent's counsel Shri P. N. Rai, counters this by stating that the juniors who were permitted to appear in the screening is within the age limit. The applicant's request is that the extent of overage may be condoned and they may be considered for the screening test. Being aggrieved by the action of the respondents the applicants have filed a representation dated 26.12.2005 addressed to the General Manager, North Central Railway, Allahabad.

3. In the interest of justice the respondents are directed to permit the applicant to appear in the screening test held on 19.10.2007 or 20.10.2007 and in case, they are otherwise eligible and after taking into consideration the submissions made in their representation dated 26.12.2005 <sup>and</sup> <sub>2</sub> in accordance with the rules on the subject contained in the IREM dispose of the said representation with a reasoned and speaking order within a period of two months from the date of receipt of certified copy of this order.

4. The OA is accordingly, disposed of with the above direction. No costs. Copy of this order be given to counsel for both the parties.

  
Member-A

/ns/